

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.180 of 2009

(Arising out of Order-in-Original No.06/Denovo/Commissioner/09 dated 31 January 2009 passed by Commissioner of Central Excise & Service Tax, Jamshedpur.)

M/s. Pushkar Techno Private Limited

(Industrial Area, Adityapur, Jamshedpur.)

...Appellant

VERSUS

Commissioner of Central Excise, Jamshedpur

(143, Baradwari, Sakchi, Jamshedpur-831001.)

.....Respondent

WITH

Excise Appeal No.181 of 2009

(Arising out of Order-in-Original No.06/Denovo/Commissioner/09 dated 31 January 2009 passed by Commissioner of Central Excise & Service Tax, Jamshedpur.)

Shri Amit Roy, Director

M/s. Pushkar Techno Private Limited

(Industrial Area, Adityapur, Jamshedpur.)

...Appellant

VERSUS

Commissioner of Central Excise, Jamshedpur

(143, Baradwari, Sakchi, Jamshedpur-831001.)

.....Respondent

AND

Excise Appeal No.182 of 2009

(Arising out of Order-in-Original No.06/Denovo/Commissioner/09 dated 31 January 2009 passed by Commissioner of Central Excise & Service Tax, Jamshedpur.)

Dr. B.N. Roy, Director

M/s. Pushkar Techno Private Limited

(Industrial Area, Adityapur, Jamshedpur.)

...Appellant

VERSUS

Commissioner of Central Excise, Jamshedpur

(143, Baradwari, Sakchi, Jamshedpur-831001.)

.....Respondent

APPEARANCE

NONE for the Appellant (s)

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI P. K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI BIJAY KUMAR, MEMBER(TECHNICAL)**

FINAL ORDER NO. 76409-76411/2019

DATE OF HEARING : 21 October 2019

DATE OF DECISION : 21 October 2019

P.K.CHOUDHARY :

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been sent to them well in advance.

2. We also find that the matter has been repeatedly coming up on Board i.e. on 9th July 2018, 31st October 2018, 26th August 2019 and the appellants were unrepresented on all these dates. It seems that the appellants are not interested in pursuing the appeals before the Tribunal. Accordingly, the same are dismissed for non-prosecution with liberty to the appellants to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

SD/
(BIJAY KUMAR)
MEMBER (TECHNICAL)